

[Mr. Speaker]

guarantee that he will approve the Proclamation? Independent of the material that is contained in the Governor's report, he has to satisfy this House how it is justifiable to issue the Proclamation. Therefore, this House is called upon to decide upon what the hon Home Minister says here and the facts that are placed before us. The President might have made a mistake but it is for this House to find out whether it is right or wrong to approve or not to approve the Proclamation. Placing the document which was before the President is not the only matter or the matter on which this House will come to a conclusion. It will be independent of that. Let us wait and see what the hon Home Minister is going to say on that day and how he is going to justify the Proclamation. If the House comes to the conclusion that the material has not been placed here which can stand scrutiny, certainly this House is not going to give its approval to the Proclamation. Therefore, we are not stultifying ourselves or blindly following what the President has said. We are entitled to come to a different conclusion in this House, independently of what the President has come to.

There is absolutely no breach from the point of view of privilege. So far as law is concerned, I am not satisfied that there is *prima facie* a case of breach of privilege for which I should give consent. Let us proceed to the other work now.

Shrimati Benu Chakravartty: May I just have an explanation?

Mr. Speaker: No explanation on anything I have said. (*Interruptions*) Order, order. I have repeatedly said that so far as my ruling is concerned, I am not going to give further explanations in this matter. My rulings have to be accepted; there is no question of clarification of my ruling. (*Interruptions*)

12.15 hrs.

PAPERS LAID ON THE TABLE

SUGAR SITUATION

The Minister of Food and Agriculture (Shri A. P. Jain): I beg to lay on the Table a copy of a statement on sugar situation in the country. [*Placed in Library See No LT-1490/59*].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, a copy of each of the following statements showing the action taken by the Government on various assurances, promises, and undertakings given by the Ministers during the various sessions of Second Lok Sabha—

- (i) Supplementary Statement No IV, Seventh Session, 1959 [*See Appendix I, annexure No 76*]
- (ii) Supplementary Statement No VIII, Sixth Session, 1958 [*See Appendix I, annexure No 77*]
- (iii) Supplementary Statement No XI Fifth Session, 1958 [*See Appendix I, annexure No 78*]
- (iv) Supplementary Statement No XX, Fourth Session, 1958 [*See Appendix I, annexure No 79*]
- (v) Supplementary Statement. No XXI, Third Session, 1957 [*See Appendix I, annexure No 80*]
- (vi) Supplementary Statement. No XXVI, Second Session, 1957 [*See Appendix I, annexure No 81*]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): I beg to lay on the Table, under sub-sec-

tion (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. G.S.R. No. 550 dated the 9th May, 1959. [Placed in Library. See No. LT-1497/59].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under subsection (9) of Section 42 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Annual Report of the Central Warehousing Corporation for the year 1957-58 along with the Audited Accounts. [Placed in Library. See No. LT-1498/59].

PRICES OF RICE IN WEST BENGAL

Shri A. M. Thomas: Sir, I beg to lay on the Table a copy of a statement showing retail prices of coarse rice in Calcutta and in the subdivisions of West Bengal during 1958-59. [Placed in Library. See No. LT-1499/59].

Mr. Speaker: Shri Satya Narayan Sinha..... (Interruptions.)

Shri S. M. Banerjee (Kanpur): A statement has been laid on the price of rice. May I know whether a discussion be allowed on that?

Mr. Speaker: I am not in a position to say. Hon. Members know how to move the House. There is no good asking me at random as to what is going to happen. I am not going to allow these interruptions hereafter. I have shown sufficient indulgence to all sides of the House. I will be stultifying myself; I am not going to do so..... (Interruptions.)

Shrimati Renu Chakravarty (Basirhat): You are not going to abide by the rules of the House?... ..

Mr. Speaker: Order, order. Hon. Member ought not to make remarks like this.... (Interruptions.)

Shrimati Renu Chakravarty: You have been saying all sorts of things above everybody.....

Mr. Speaker: Hon. Member is going on whispering. I know what she is going on saying. It is very derogatory to the Chair. She thinks she has got a right to say such things in the House..... (Interruptions.) She has not been observing decorum. When I stand she also stands.....

Shrimati Renu Chakravarty: I am asking you on a point of clarification.

Mr. Speaker: It is not proper to ask a clarification of a Speaker about his ruling. Nothing of that kind will be allowed.

Shrimati Renu Chakravarty: On many occasions, if you look into the Hansard you will find that hundreds of clarifications have been asked.... (Interruptions.)

Mr. Speaker: Order, order. Shri Satya Narayan Sinha.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business for the week commencing 10th August, will consist of—

(1) Consideration of any item of Government Business carried over from today's Order Paper;

(2) Discussion on the Report of the Road Transport Reorganisation Committee, on a motion to be moved by the Minister for Transport and Communications;

(3) Consideration and passing of the following Bills—

State Bank of India (Amendment) Bill, as reported by the Joint Committee;

State Bank of India (Subsidiary Banks) Bill, as reported by the Joint Committee;

Oil and Natural Gas Commission Bill;

International Monetary Fund and Bank (Amendment) Bill;

Arms Bill, as reported by the Joint Committee.